

**SHRI SOMNATH CHATTERJEE :**  
Sir, they are shouting. We are not being allowed...

**MR. SPEAKER :** Both of you are shouting.

*(Interruptions)*

**S. BUTA SINGH :** Sir, my humble submission is that....

**SHRI SOMNATH CHATTERJEE :**  
Kindly hear us for one minute.

**MR. SPEAKER :** What is there to hear? He has explained it. There is no point of order.

*(Interruptions)*

**S. BUTA SINGH :** Let me complete. The Chair has allowed me.

**MR. SPEAKER :** It is very much clear. No more clarification is needed. Everything is going to be under the Constitution and nothing beyond the Constitution. So simple it is.

**SHRI SOMNATH CHATTERJEE :** He has given a judgement.

**MR. SPEAKER :** There is no question of judgement. Only I can give the ruling.

**PROF. MADHU DANDAVATE :** I think he has said no Article of the Constitution will be encroached upon including Article 370 and I am satisfied.

**MR. SPEAKER :** It is all right now. Please take your seats.

**S. BUTA SINGH :** Sir, just one word and I have done.

**SHRI SOMNATH CHATTERJEE :**  
The Constitutional point is when there is no popularly elected Government whether Governor can be equated with the Government of the State.

*(Interruptions)*

**MR. SPEAKER :** What Constitution says prevails. There is no question of anything more.

**SHRI SOMNATH CHATTERJEE :**  
This is something unique.

**MR. SPEAKER :** I have not allowed the hon. gentleman to say anything.

*(Interruptions)\*\**

**MR. SPEAKER :** I only want that the Constitution to be followed and the integrity of the country to be preserved at any cost.

**S. BUTA SINGH :** My last word on this issue is that the Governor of Jammu and Kashmir whatever he has done so far is as per the Constitution of India. There is nothing unconstitutional.

11.29 hrs.

#### PAPERS LAID ON THE TABLE

*[English]*

#### Notification under Handlooms (Reservation of Articles for Production) Act, 1985

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 459(E), (Hindi and English versions) published in Gazette of India dated the 5th August, 1986 containing Order reserving certain articles mentioned in the notification for exclusive production by Handlooms under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985. [Placed in Library, Sec. No. LT 3104/86]
- (2) A statement (Hindi & English versions) explaining the reasons

[Shri Khurshid Alam Khan]

for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT 3105/86]

Copy of the Profit and Loss account and Balance sheet of the Telecommunication Branch of Posts and Telegraphs Department for the year 1984-85

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : On behalf of SHRI RAM NIWAS MRDHA, I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunications Branch of Posts and Telegraphs Department for the year 1984-85 (Hindi and English versions). [Placed in Library. See No. LT 3106/86]

Annual Report and Review on the working of the National Capital Region Planning Board for the year 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the Year 1985-86, under section 24 of the National Capital Region Planning Board Act, 1985.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Capital Region Planning Board for the Year 1985-86. [Placed in Library. See No. LT 3107/86]

Copy of the Delhi Sales Tax (Fifth Amendment) Rules, 1986.

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI JANAR-

DHANA POOJARY) : I beg to lay on the Table a copy of the Delhi Sales Tax (Fifth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 4(46)/84—Fin. (G) in Delhi Gazette dated the 14th August, 1986, under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No LT 3108/86]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, please listen to me.

MR. SPEAKER : You can give me in writing.

SHRI SAIFUDDIN CHOWDHARY : Today is the last day.

MR. SPEAKER : We are going to meet again.

SHRI SAIFUDDIN CHOWDHARY : It is a separate issue.

MR. SPEAKER : You give me intimation and I will find out.

SHRI SAIFUDDIN CHOWDHARY : Please listen to me.

MR. SPEAKER : What is your point of order ?

SHRI SAIFUDDIN CHOWDHARY : Sir, I gave a privilege motion against Mr. K.K. Tewary. The reply has not come from the Minister. You gave your ruling on 9th July, 1980.

MR. SPEAKER : You can give it me... If you do not listen, what can I do?... You give it to me and I will listen.

SHRI SAIFUDDIN CHOWDHARY : Today is the last day of the Session.

MR. SPEAKER : You give it to me and I will listen.

SHRI SAIFUDDIN CHOWDHARY : He has violated your ruling.

MR. SPEAKER : You have not listened to me. If you say that you are not satisfied, I will listen to you again.

**SHRI SAIFUDDIN CHOWDHARY :** No question of satisfaction. He has to reply under his signatures.

**MR. SPEAKER :** You give it to me.

**SHRI SAIFUDDIN CHOWDHARY :** You have given your ruling.

**MR. SPEAKER :** That is all right. You give it to me in writing again that this has happened, and I will take action. What can I do otherwise ?.....I cannot have it now.

*(Interruptions)*

**MR. SPEAKER :** I have to do it in a proper manner. You have to write to me.

**SHRI SAIFUDDIN CHOWDHARY :** It is violation of your ruling.

**MR. SPEAKER :** You have to write to me regarding this, that this has been the impropriety, this is out of order and this is not wanted, and then I will take action. You give it to me and I will give you my ruling.

**SHRI SAIFUDDIN CHOWDHARY :** Your ruling is there ; you are not understanding my point....*(Interruptions)*

**MR. SPEAKER :** It has to be given to me in writing and then I will see to it.

**SHRI SAIFUDDIN CHOWDHARY :** I am writing to you, but you kindly take note that the Minister has violated your ruling....*(Interruptions)*

**MR. SPEAKER :** You are making me angry unnecessarily.

**PROF. MADHU DANDAVATE :** The trouble is that instead of catching your eye, we have to catch your ears and our throats are completely dry....*(Interruptions)*

**MR. SPEAKER :** It is not that. You are out of tune with the time. I listen to everything. I did not allow that gentleman and he created a rumpus. What can I do ? He would not listen. Is this the way hon. Members should behave in the House ?

**PROF. MADHU DANDAVATE :** Even when a point of order is raised, instead of

your giving the ruling, they start shouting.

**SHRI BHAGWAT JHA AZAD (Bhagalpur)** Your eye should move all round ; it should not be monopolised only by some Members.

**MR. SPEAKER :** I am really pained. When we have got everything under control, when we allow everything to be discussed in a proper manner, I do not know why should we have all this ? There is no basis at all. I never disallow anything which is within the rules, or which is of prime importance to this country, or to a State ; nothing is disallowed.

**SHRIMATI GEETA MUKHERJEE (Panskura) :** Sir....

**MR. SPEAKER :** Not allowed, you have to give notice.

**SHRIMATI GEETA MUKHERJEE :** I have written to you a letter.

**MR. SPEAKER :** This is not the time to discuss our letters.

**SHRI BRAJAMOHAN MOHANTY (Puri) :** The restrictions put by the Government of Assam on the Central Ministers in violation of Article 265 of the Indian Constitution are a matter of great concern and I have given a notice also. The Home Minister may be requested to make a statement....*(Interruptions)*.

*[Translation]*

**MR. SPEAKER :** I shall ask him....*(Interruptions)*....

*[English]*

**SHRI B.N. REDDY (Miryalguda) :** I want to make a statement under Rule 377. I must be allowed....*(Interruptions)*.

**MR. SPEAKER :** Look at this gentleman. He is quite aged and an intelligent Member. What is he doing ? The funniest part of the position is that we have allowed a Calling attention, we have allowed earlier under other rules also. If everything is allowed, than what belongs to one's cons-

[Mr. Speaker]

tituency becomes of prime importance. What can you do? If everybody wants to take the law into his own hands and start reading, then what happens?

To which party does he belong?

SHRI SOMNATH CHATTERJEE : He belongs to my party.

MR. SPEAKER : Will you allow him to do that?

PAPERS LAID ON THE TABLE—Contd.

[English]

Annual Report and Review on the Working of the Karnataka Dairy Development Corporation Ltd. Bangalore for the Year 1983-84

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 3109/86]

(3) A statement (Hindi and English versions) explaining the reasons for not laying the annual Report and Audited Accounts of the Rajasthan Dairy Development Corporation Limited, Jaipur, for the year 1980-81, 1981-82, 1982-83, 1983-84 and 1984-85 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT 3110/86].

11.33 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 12th August, 1986, adopted the following motion in regard to the Committee on Public Undertakings :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Miss Saroj Khaparde ceased to be a Member of the Committee on her appointment as a Minister of State and do proceed to elect in such manner as the Chairman may direct, one members from among the member of the House to serve on the said Committee.”

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jagesh Desai, Member, Rajya Sabha,